GOVERNMENT OF INDIA HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO:6813
ANSWERED ON:08.05.2013
DEFECTS IN DWELLING UNITS
Bhoi Shri Sanjay;Chitthan Shri N.S.V.;Ganeshamurthi Shri A.

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a): Whether the dwelling units constructed by Central Government Employees Welfare Housing Organization(CGEWHO) under housing scheme Chennai Phase-II are of poor quality;
- (b): If so, the details thereof and the reasons therefor;
- (c): Whether allottees of the scheme have made complaints in this regard and if so, the details thereof and the action taken/being taken by the Government in this regard;
- (d): Whether CGEWHO has conducted third party audit in this regard and if so, the details thereof; and
- (e): The steps taken/being taken by the Government on the recommendations of the audit report?

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (AJAY MAKEN)

- (a)&(b): Yes Madam, certain allottees of the scheme have made allegations regarding dwelling units constructed by CGEWHO interalia regarding poor quality, incompetency, mismanagement, misappropriation of funds and delay in completing the project.
- (c)&(d): Government had issued directions to CGEWHO to get a third party post construction quality audit done. Accordingly CGEWHO had engaged Housing & Urban Development Corporation (HUDCO) for post construction quality audit. The report submitted by HUDCO points out some non-rectifiable defects as well as some rectifiable defects in construction. Based on this report, CGEWHO has been asked to take measures to rectify the rectifiable defects and make financial recovery from the contractor for non-rectifiable defects in terms of the agreement.
- (e) The matter is being further investigated and anybody found guilty will not be spared.